

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Criminal Appeal (SJ) No. 92 of 2021**

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Vikash Sahu @ Vikash Prasad .....Appellant

Versus

1. The State of Jharkhand
  2. Savitri Devi
- ....Respondents

Coram: **HON'BLE MR JUSTICE RAJESH KUMAR**

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For the Appellant : Mr. Kripa Shankar Nanda, Advocate  
For the State : Mr. Prabir Kumar Chatterjee, APP.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

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**05/06.09.2021** Learned counsel for the appellant seeks permission to withdraw the present criminal appeal to approach the Court below after examination of the victim girl.

Learned counsel for the State has no objection.

In view of the above submission, the present criminal appeal is dismissed as withdrawn with the aforesaid liberty.

**(Rajesh Kumar, J)**

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